

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 546 of 2020

IN THE MATTER OF:

Rajratan Babulal Agarwal

...Appellant.

Versus

Solartex India Pvt. Ltd. & Ors.

...Respondents.

Present:

**For Appellant: Mr. Tejas Agarwal and Mrs. Vanshika Gupta,
Advocates.**

**For Respondent: Mr. Pavan Godiawala and Mr. Sameer Agarwal,
Advocate for R-1
Mr. Kailash T Shah, Advocate for (IRP R-2 & R-3)
Mr. Vishnu Shankar, Advocates for (R-2 & R-3)**

**ORDER
(Virtual Mode)**

10.11.2020 Mrs. Vanshika Gupta, representing Appellant submits that the arguing counsel Mr. Anish Agarwal has some personal difficulty, therefore, the matter may be adjourned for two weeks.

Learned Counsel for the Respondent has no objection. After due consideration, the Appeal is adjourned

Learned Counsel for the Respondent No. 2 representing IRP submits that he has already taken symbolic possession of the property, before passing of the interim order.

The interim order dated 16.06.2020, putting on hold the Constitution of Committee of Creditors be continued till next date.

Let the matter be fixed 'For Hearing' on **02nd December, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/RR.

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